



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 257/TL/2021

Dated: 8.2.2022

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by the Applicant, Powergrid Kala Amb Transmission Limited having its registered office at B-9, Qutab Industrial Area, Katwaria Saria, New Delhi-110 016, for implementation of 125 MVAR, 420 kV Bus Reactor at Kala Amb on the Regulated Tariff Mechanism (RTM) route in pursuance of liberty granted by the Commission in its order dated 21.10.2021 in Petition No. 604/MP/2020 consisting of the following elements:

S. No	Scope of the Transmission Scheme	Capacity /km
1	1x125 MVAR, 420 kV Bus Reactor at Kala Amb	1x125 MVAR, 420 kV Bus Reactor 420 kV reactor bay-1 Future bay-1

2. Ministry of Power vide its letter dated 5.3.2019 modifying the OM dated 30.1.2019, allocated the work of implementation of 125 MVAR, 420 kV Bus Reactor at Kala Amb on the RTM route to the Applicant.
3. The Central Transmission Utility has recommended for grant of separate transmission licence to the Applicant for implementation of 125 MVAR, 420 kV Bus Reactor at Kala Amb sub-station along with associated bays through RTM route.
4. Based on material available on record, the Commission has, vide order dated 7.2.2022 in Petition No. 257/TL/2021, proposed to issue separate transmission licence to the Applicant for implementation of 125 MVAR, 420 kV Bus Reactor at Kala Amb on the Regulated Tariff Mechanism route as noted in para 1 above.
5. A copy of the application, along with its annexures and enclosures, made by the Applicant for grant of inter-State transmission licence to Powergrid Kala Amb Transmission Limited before the Commission can be accessed at the website [www.powergrid.in](http://www.powergrid.in) or inspected by any person in the Commission's office by following the laid down procedure.
6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the Applicant, as aforesaid, be sent to the undersigned by 28.2.2022 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
7. The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TADA shall be paid by the Commission.

(Sanoj Kumar Jha)  
Secretary